

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "B" MUMBAI**

**BEFORE SHRI OM PRAKASH KANT (ACCOUNTANT MEMBER)
AND
SHRI SANDEEP SINGH KARHAIL (JUDICIAL MEMBER)**

**ITA No. 783/MUM/2024
Assessment Year: 2014-15**

Sunil Ramachandran Nair,
Flat No. 12 Cartoon CHS,
Bandra West Bandra West
Mumbai-400050.

**PAN NO. ADGPN 4326 H
Appellant**

Circle 23(3),
Kautilya Bhavan, BKC,
Mumbai-400051.

Vs.

Respondent

Assessee by : None
Revenue by : Mr. Ashok Kumar Ambastha, Sr. DR

Date of Hearing : 25/07/2024
Date of pronouncement : 20/09/2024

ORDER

PER OM PRAKASH KANT, AM

On perusal of the prescribed Form No. 36 for filing the appeal on behalf of the assessee, we find that said form is neither verified nor signed on behalf of the authorized person nor grounds raised have been signed by the authorized person. This defect was duly pointed out by the registry to the assessee however, there is no response by the assessee despite notifying. Since the prescribed



form for filing the appeal has not been verified and signed, therefore, this appeal is non-maintainable, hence rejected. However, the assessee is liberty to file fresh appeal if so advised after due verification and signing of Form No. 36.

2. The appeal is rejected as un-admitted.

Order pronounced in the open Court on 20/09/2024.

**Sd/-
(SANDEEP SINGH KARHAIL)
JUDICIAL MEMBER**

**Sd/-
(OM PRAKASH KANT)
ACCOUNTANT MEMBER**

Mumbai;
Dated: 20/09/2024
Rahul Sharma, Sr. P.S.

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

//True Copy//

BY ORDER,
(Assistant Registrar)
ITAT, Mumbai